

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CAA-253(PB)/2017

IN THE MATTER OF:

**Compact Colonisers Private Limited &
Jindal Exports Limited**

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 20.11.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

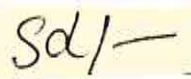
For the Petitioner(s): Mr. Sumar Kumar, Advocate

For ROC/RD (NR) Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner has not been able to show us the affidavit naming all the sectoral regulators. It has been stated that such an affidavit was filed at the time of first motion yet it has not been shown to us even from the first motion file. Let either the affidavit be shown to us from the first motion file or fresh affidavit be filed disclosing the names of all regulators and further making statement that there was no other regulator.

List for further consideration on 28.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

20.11.2017
Vineet